

FORM-A [PUBLIC ANNOUNCEMENT]

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
"M/S KESHAV SPONGE & ENERGY PVT LTD (KSEPL)"****RELEVANT PARTICULARS**

1.	NAME OF CORPORATE DEBTOR	KESHAV SPONGE & ENERGY PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	22-11-1991
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES, WEST BENGAL, KOLKATA
4.	CORPORATE IDENTITY NUMBER/LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	CIN: U26942WB1991PTC141633
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	6/2, MOIRA STREET, HALWASIYA MANSION, 3 RD FLOOR, KOLKATA-700 017
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	16-02-2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	15-08-2017
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	NAME: ADESH KUMAR MEHTA ADDRESS: 10/63, OLD RAJENDRA NAGAR, NEW DELHI EMAIL: adesh.ksepl@gmail.com REG NO.: IBBI/IPA-002/IP-00046/2016-2017/1264
9.	LAST DATE OF SUBMISSION OF CLAIMS	02-03-2017

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process against M/s Keshav Sponge & Energy Pvt Ltd. On 16.02.2017.

The Creditors of M/s Keshav Sponge & Energy Pvt Ltd. are hereby called upon to submit a proof of their claims on or before 02-03-2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

The claims may be submitted in the Scheduled Forms B,C,D and E in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workmen or Employees and Authorized representative of workmen and employees respectively as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
(Adesh Kumar Mehta)
Interim Resolution Professional